Central Administrative Tribunal, Principal Bench

Contempt Petition No.600/2001 in Original Application No.2594 of 2001

New Delhi, this the 19th day of October, 2001

(F)

Hon'ble Mr.Justice Ashok Agarwal, Chairman Hon'ble Mr.S.A.T.Rizvi, Member(A)

Porusu Ramanaiah son of Shri P.Gangaiah Resident of E-24/III Pusha Campus New Delhi-12

- Petitioner

(By Advocate: Shri S.K.Sinha)

<u>Versus</u>

1. Shri B.B. Saxena
Principal Secretary-cum-Director
Department of Training and Technical Education
Government of NCT, Delhi,
Muni Maya Ram Marg, Near T.V. Tower
Pitampura, New Delhi-88

2.P.L.Kohli
 Officer on Special Duty(TE)
 Department of Training and Technical Education
 Government of NCT, Delhi,
 Muni Maya Ram Marg, Near T.V.Tower
 Pitampura, New Delhi-88 - Contemnors

ORDER(ORAL)

By Shri S.A.T.Rizvi, Member (A):-

In OA No.2594/2001, an ad interim order was nassed in the following terms:-

"In the circumstances of the case, the learned counsel appearing on behalf of the applicant presses for interim relief. I have considered the matter carefully and find that on balance it will be necessary to grant the interim relief asked for. Accordingly, the respondents are directed not to implement their OM dated 2.7.2001 as also the other OMs dated 4.9.2001 and 14.9.2001 by which they have rejected the prayer of the applicant for grant of study leave and till further orders."

2. Aforesaid order was conveyed to the respondent authority on 3.10.2001. Despite notice as above, the respondents have not implemented the aforesaid order.

Aforesaid order, we find, does not lay down any time-limit for its implementation.

In the circumstances, the ends of justice will be duly met in this case by disposing of the present CP even without issuing notices by directing the respondent authority to implement the aforesaid ad interim order latest by the end of October, 2001. The CP is accordingly disposed of in the aforestated terms.

Agarwal)

Chairman

SHEER

(S.A.T. Rizvi)
Member(A)

/dkm/